

(c) and (d) Sector-wise segregation is not possible as most entities are diversified into various sectors including manufacturing, trade, professions, services, real estate, finance, jewellery, etc.

**Reluctance of companies to implement new pension rules**

1451. MS. SUSHILA TIRIYA : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Insurance companies are staying away from implementing new pension rules: and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA) : (a) No, Sir.

(b) A Defined Contribution Pension Scheme (New Pension Scheme) has been introduced in Life Insurance Corporation (LIC) for the employees who have joined in the service of the Corporation on or after 01-04-2010 in place of LIC of India (Employees) Pension Rules, 1995. In case of Public Sector General Insurance Companies and General Insurance Corporation of India (GIC) a Defined Contribution Pension System (New Pension Scheme) has been introduced in place of General Insurance (Employees') Pension Scheme, 1995 for the employees who have joined on or after 01-01-2004.

**Agriculture debt waiver**

1452. MS. MABEL REBELLO : Will the Minister of FINANCE be pleased to state:

(a) the per cent of lending to agriculture sector;

(b) the details of funds actually given to small and marginal farmers, year-wise and State wise for the last three years;

(c) the amount of loan waiver to farmers for the last three years, State-wise, bank-wise showing number of farmers;

(d) how much loan waiver has been given to small and marginal farmers, tribal farmers in Jharkhand, Orissa and Chhattisgarh during the last three years;

(e) whether the time limit of scheme has been further extended after 30 June 2010,

(f) if so, the details thereof?